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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 81/2017 with T.P No. 96/58-59,397-398/NCLT/AHM/2016 (New) C.P. No. 42/58-59,397-398/CLB/MB/2015 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

Peter Leonidas & Anr.

V/s

Soma Tech Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 58-59 (2013) and Section 397-398 of

the Companies Act, 1956;

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. NAVIN PAHLWA	SR. ADV		H-Y-
RITU SHAH	ADV.		
2. FOR THAKKAT AND PAHWA			
3. Puellabh H. Stah	Adv	Repondent No. 3-4	
4. Rohan A. Shal	al.	Resp. 2.	Ded 2
5. Siddharth girla	Adv.	Pet Honer	By.

ORDER

Learned Advocate Mr. Siddharth Sinha i/b J Sagar present for Petitioner. Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent No.1. Learned Advocate Mr. Rohan Shah present for Respondent No.2. Learned Advocate Mr. Rushabh Shah present for Respondents No. 3 and 4.

In view of the order passed in IA 404/2017 permitting the petitioners to withdraw CP 42/2015, this petition is disposed of as withdrawn. No order as to costs.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL